

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Second Appeal No. 59 of 2011**

.....  
Ram Chhapit Singh & Ors. ... .. **Appellants**  
**Versus**  
Shri Krishna Singh and Ors. ... .. **Respondents**  
**With**  
**Second Appeal No. 284 of 2002**

.....  
Ram Chhapit Singh & Ors. ... .. **Appellants**  
**Versus**  
Shri Krishna Singh and Ors. ... .. **Respondents**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Appellants : Mr. Amar Kumar Sinha, Advocate  
For the Respondents : Mr. Abhay Kr. Mishra, Adv.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

25/10.09.2021

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Issue notices upon the proposed substituted legal heirs of the respondents in I.A. No. 7349 of 2019 (in S.A. No. 59 of 2011) at para-3 and 4 and in I.A. No. 7348 of 2019 (in S.A. No. 284 of 2002) at para- 3,5 and 6 under registered cover with A/D as well as ordinary process for which requisites etc. must be filed within three weeks.

**(Rajesh Kumar, J.)**

Kamlesh/